

INTIMATION

The following Advocates, who have submitted application/written proposals/willingness for Designation of Senior Advocate in response to the Notification No.HCK/PSS/1/2020 dated 17.12.2020 are requested to be present on the following date and time for interview as per sub-Rule 2 of Rule 6 of the High Court of Karnataka (Designation of Senior Advocates) Rules 2018.

THURSDAY, 15TH JULY 2021 AT 5.15 P.M.		
1	DSA No.33/2020	Sri. G.V.Chandrashekar
2	DSA No.34/2020	Sri. Pramod N Kathavi
3	DSA No.35/2020 (Old DSA No.46/2018)	Sri. A.G.Shivanna
4	DSA No.36/2020	Sri. S.Kalyan Basavaraj
5	DSA No.37/2020	Sri. Nagarajappa A
6	DSA No.38/2020 (Old DSA No.17/2018)	Sri. S.P.Kulkarni
7	DSA No.39/2020	Sri. S.S.Yadrami
8	DSA No.40/2020	Sri. Pradeep C.S.
9	DSA No. 41/2020 (Old DSA No.45/2018)	Sri. Mitty P Narasimha Murthy
10	DSA No.42/2020 (Old DSA No.26/2018)	Sri.Basavaraju S (S.Basavaraj)

MONDAY, 26TH JULY 2021 AT 5.15 P.M.		
1	DSA No.43/2020 (Old DSA No.54/2018)	Sri. Satish M Doddamani
2	DSA No.44/2020 (Old DSA No.40/2018)	Sri. N.Ravindranath Kamath
3	DSA No.45/2020 (Old DSA No.19/2018)	Sri. T.Seshagiri Rao (T.Sheshagiri Rao)
4	DSA No.46/2020	Sri. Veeranna Gadigeppa Tigadi
5	DSA No.47/2020 (Old DSA No.43/2018)	Sri. T.Rajaram
6	DSA No.48/2020	Sri. Gururaj Joshi
7	DSA No.49/2020 (Old DSA No.2/2018)	Sri. G.R.Mohan

8	DSA No.50/2020	Sri. H.N.Shashidhara
9	DSA No. 51/2020	Smt.Shwetha Anand
10	DSA No.52/2020 (Old DSA No.58/2018)	Sri. M.S.Shyamsundar

WEDNESDAY, 28TH JULY 2021 AT 5.15 P.M.		
1	DSA No.53/2020 (Old DSA No.39/2018)	Sri. C.R.Gopaldaswamy
2	DSA No.54/2020 (Old DSA No.61/2018)	Sri. M.P.Srikanth
3	DSA No.55/2020	Sri. Y.S.Shivaprasad
4	DSA No.56/2020	Sri. Siddanna S Halalli
5	DSA No.57/2020	Sri. I.Tharanath Poojary
6	DSA No.58/2020	Sri. V.Sudhish Pai
7	DSA No.59/2020 (Old DSA No.60/2018)	Sri.Shetty Jaya Sanjeev (J.S.Shetty)
8	DSA No.60/2020	Sri. Hemachandra
9	DSA No.61/2020 (Old DSA No. 53/2018)	Sri. B.V.Shankara Narayana Rao
10	DSA No.62/2020 (Old DSA No.32/2018)	Sri. M.R.Rajagopal

Aforesaid candidates are hereby requested to be present 30 minutes before the scheduled time on the respective dates at Reception Hall, Ground Floor, Principal Bench of High Court of Karnataka, Bengaluru.

Further, in view of Covid-19 pandemic, the candidates are required to follow the Special Instructions as at Annexure while appearing for Viva-Voce, without fail.

The respective dates of interview of other candidates will be notified in due course.

By order

Sd/-

**(MANJUNATH NAYAK)
REGISTRAR (RECRUITMENT)
SECRETARY
Permanent Secretariat Section**

ANNEXURE

SPECIAL INSTRUCTIONS TO THE CANDIDATES WHO ARE APPEARING FOR THE INTERVIEW FOR DESIGNATION OF SENIOR ADVOCATE

1. Candidate, who is tested positive for COVID-19 and is under mandatory isolation quarantine as on the date of interview, should submit his/her Covid-19 report to the Secretary, Permanent Secretariat to the Committee for Designation of Senior Advocate, High Court of Karnataka Bengaluru by sending email to **pss.dsa.hck@gmail.com** well in advance and before the scheduled date of his/her interview. Separate date will be given for such candidate to appear for interview after the completion of his/her mandatory isolation quarantine period, subject to production of Covid-19 negative report.
2. Candidate who is from Containment Zone or who is/was in contact with Covid-19 patient and considered as primary or secondary contacts and is under a mandatory quarantine as on the date of interview should send information, along with necessary details, to the Secretary, Permanent Secretariat to the Committee for Designation of Senior Advocate, High Court of Karnataka Bengaluru by sending email to **pss.dsa.hck@gmail.com** well in advance and before the scheduled date of his/her interview. Separate date will be given for such candidate to appear for interview, after the completion of his/her mandatory quarantine period.
3. Candidates while entering High Court premises will be subjected to thermal screening. The candidates found to be having any symptoms of COVID -19 will not be allowed entry into the High Court premises. Such candidates will be extended another opportunity to appear for Interview on the date fixed, which would be intimated to the candidate.
4. Entry and exit of candidates who are attending the interview shall be only through the Gate No.3 (near High Court old Post Office).
5. Candidates shall always wear double mask while they are in the High Court premises. The candidates without double mask will not be allowed entry to the High Court Premises.

6. Candidates shall ensure in maintaining social distance.

7. Candidates entering the High Court premises are instructed to cooperate with Medical Screening team and Para Medical Volunteers.

8. Candidates are requested to leave the High Court premises immediately after completion of their interview.
